

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 108
(IB)-750(PB)/2019

IN THE MATTER OF:

Sh. Rakesh Kumar Nigam & Anr. Petitioners/Applicant
v.
M/s. Vardhman Estate and Developers Pvt. Ltd. Respondent

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 28.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	Mr. Rakesh Kumar Nigam, Petitioner with Ms. Vibha Agrawal, Ms. Sumedha Dua, Adv.
For the Respondent	Mr. Rohit Mehra, Adv.

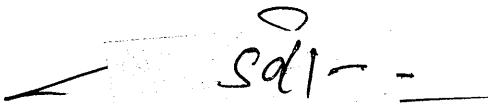
ORDER

A copy of the paper book shall be furnished to the counsel for the respondent during the course of the day.

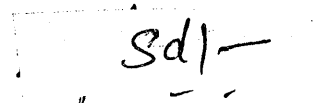
Reply, vakalatnama & Board Resolution be filed within ten days with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 02.07.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)